

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF NOBAL BUILDTECH PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>NOBAL BUILDTECH PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	08/10/2013
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102DL2013PTC258879
5.	Address of the registered office and principal office (if any) of corporate debtor	Sikka House, C-60, Preet Vihar, Vikas Marg, Delhi, Delhi, India - 110092
6.	Insolvency commencement date in respect of corporate debtor	05/11/2024 (Copy of order uploaded on NCLT website on 07/11/2024)
7.	Estimated date of closure of insolvency resolution process	04/05/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Hemant Sethi <b>Registration No. -</b> IBBI/IPA-002/IP-N01107/2021-2022/13628
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Correspondence Address:</b> C-1/2846 Sushant Lok-Phase 1, Gurugram (Haryana- 122002)  Block No.IB, House No. 8-C, Ashok Vihar, Phase-1, Delhi - 110052 <b>Email:</b> <a href="mailto:hemantmlsethi60@gmail.com">hemantmlsethi60@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> AAA House, 64, First Floor Okhla Estate, Phase III, Near Modi Mill, New Delhi-110020  <b>Email:</b> <a href="mailto:nobalbuildtech.cirp@gmail.com">nobalbuildtech.cirp@gmail.com</a>
11.	Last date for submission of claims	21/11/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees (Homebuyers) are required to file their claim a <a href="mailto:nobalbuildtech.cirp@gmail.com">nobalbuildtech.cirp@gmail.com</a>
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Yudhishter Sharma (IBBI/IPA-003/IPA-ICAI-N-00217/2019 2020/12548) 2. Rajender Pal Chandel (IBBI/1PA-002/1P-ND1220/2022-2023/14135) 3. Amit Rustogi (IBBI/IPA-003/IPA-ICAI-N-00451/2023 -2024/14355)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) <b>Web link:</b> <a href="https://insolvencyandbankruptcy.in/nobal-buildtech-private-limited/">https://insolvencyandbankruptcy.in/nobal-buildtech-private-limited/</a> <b>Physical address:</b> AAA House, 64, near Modi Mill, Okhla Phase III, Okhla Industrial Estate, Delhi 110020 (Note: As the website of the corporate debtor is not available with the IRP)


Notice is hereby given that the National Company Law Tribunal, New Delhi, Court II has ordered the commencement of a Corporate Insolvency Resolution Process of the Nobal Buildtech Private Limited on 05/11/2024 (Copy of order received on 07/11/2024).

The creditors of **Nobal Buildtech Private Limited**, are hereby called upon to submit their claims with proof on or before 21/11/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All Other creditors can submit the claims with proof in person, by post or by electronic means. Those Creditors, who intend to submit the Claim in physical mode, can submit at the address mentioned in entry No. 10.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Home Buyers / Allottees] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

  
SD/-  
Hemant Sethi  
Interim Resolution Professional in the matter of  
Nobal Buildtech Private Limited  
IBBI/IPA-002/IP-N01107/2021-2022/13628  
AFA Valid Up to: 30.06.2025



**Date:** 10/11/2024

**Place:** Delhi